



2025:DHC:5856-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
Date of decision: 21.07.2025

CONT.CAS(C) 886/2025

KUSUM LATA & ORS.

.....Petitioners

Through: Mr. Varun Singh, Ms. Alankriti
Dwivedi, Ms. Somesa Gupta,
Advs

versus

DR NAVLENDRA KUMAR SINGH & ORS.Respondents

Through: Mr. Avnish Ahlawat, SC with
Mr. N. K. Singh, Ms. Aliza
Alam, Mr. Mohnish Sehrawat
& Mr. Amitoj Chadha, Adv
Mr. Yeeshu Jain, ASC with Mr.
Aveeraj Sharma & Ms. Priya
Shukla, Adv

CORAM:**HON'BLE MR. JUSTICE NAVIN CHAWLA****HON'BLE MS. JUSTICE RENU BHATNAGAR****NAVIN CHAWLA, J. (ORAL)**

1. The learned counsel for the respondents submits that the entire salary dues have been paid to the petitioners. The same is acknowledged by the learned counsel for the petitioners. He, however, submits that this is the second occasion on which the respondents have released the salary dues only after the petitioners approached this Court/the learned Tribunal by way of a Contempt Petition.

2. We warn the respondents that in case of any further default, strict action shall be taken. The respondent must, therefore, ensure that



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our *interim* order is duly complied with in a timely manner.

3. As the respondents have now released the salary dues to the petitioners, we do not deem it appropriate to proceed further with this Contempt Petition. The same is, accordingly, disposed of.

NAVIN CHAWLA, J

RENU BHATNAGAR, J

JULY 21, 2025

Sk/sm/DG